BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

REVIEW PETITION NO:120/95 in O.A.NO.1130/95

MONDAY the 5th day of FEBRUARY 1996

CORAM: HON'BLE SHRI B.S.HEGDE, MEMBER(J)
HON'BLE SHRI P.P.SRIVASTAVA, MEMBER(A)

K.V.Prasada Rao
(Applicant in person)

. Petitioner

-versus-

The General Manager, India Security Press, Nasik Road, 422 101.

(Mr.V.S.Masurkar for the respondents) .. Respondents

ORDER (CRAL)

(Per B.S. Hegde, Wember(J))

Heard applicant in person and Mr.V.S. Masurkar for the respondents. Applicant has filed R.P.No.120/95 against the order dt. 25-9-1995. We have perused the order dt. 25-9-95 which reads as follows:

"Heard the applicant who is present in person. The applicant is asking for certain documents which have been used against him. He states that he has already been reinstated, but there are certain references during the disciplinary proceedings which have not been furnished to him. No order is being specifically challenged and in the circumstances, the O.A. which is filed for a very vague relief cannot be entertained. It is dismissed."

2. In the review petition he has not brought out any error apparent on the face of the record.

In the circumstance R.P. is dismissed. Copy of the order be given to the parties.

(P.P.SRIVASTAVA)
Member(A)

(B.S.HEGDE)
Member(J)

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